

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES)
LOK SABHA
UNSTARRED QUESTION NO. 1925
(TO BE ANSWERED ON 09.03.2016)

ATTESTATION OF DOCUMENTS

1925. SHRI PINAKI MISRA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the procedure of attestation of documents by any authority has been done away with;
- (b) if so, the details of the notification issued in this regard;
- (c) whether the notification has also been issued to all States/UTs Government in this regard; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (d): As a part of simplification of procedures, the Central Government had issued advisories to all States / UTs to do away with the requirement of taking affidavits for executive level jobs and for allowing self certification of certificates in a phased manner. Action in this regard is to be taken by States / UTs. Further, as per the Central Secretariat Manual of Office Procedure (CSMOP), notification is mostly used for notifying the promulgation of statutory rules.
